

C. A. T. Bench, JAIPUR

Date of Order	Orders CP 7/94
21.9.94	<p>Mr. J. K. Kaushik - counsel for petitioner Mr. K. C. Meena, CLA, ERM, Jaipur, on behalf of the contemners.</p> <p>On behalf of Contemners No.2, reply has been filed. It was submitted that the papers have been submitted to the higher authorities i.e. General Manager, Western Railway, Bombay for according revised sanction. The matter is pending since Jan. '94 and the reply has been filed on 13.9.94. It is the duty of the respondents to see that the sanction is accorded or not particularly when the respondent No.1 General Manager, Western Railway, Bombay is a party in this case. We direct that both the respondents should appear in person. Issue bailable warrant to the Contemners for their appearance in person for a sum of Rs. 500/- or surety like amount. However, if the order is complied with prior to the next date a submission should be made then the question of exemption or dispensing with the personal appearance will be considered. Put up on 9.11.1994 for direction.</p> <p>Addl. reply filed on 26/9/94</p> <p>Warrant issued to A.L. Vide 37336 5/94</p> <p>dt. 29/11/94</p> <p>(O.P. Sharma) Member (A).</p> <p> D.L. Mehta Vice Chairman.</p>